

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS  
(ENGLISH VERSION)**



सत्यमेव जयते

**Tenth Lok Sabha**

**Legislative Branch-II**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Tenth Lok Sabha)

## TWENTY-FOURTH REPORT

(Presented on 18-8-1993)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-fourth Report.

2. The Committee met on 16 August, 1993 for—

I. Classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

II. Allocation of time under rule 294(1)(c) of the Rules of Procedure to the Resolutions at item Nos. 2 and 3 set down in the List of Business for Friday, 20 August, 1993.

### *Classification and allocation of time to Bills*

3. The Committee considered classification and allocation of time to eight Bills specified in the Appendix.

4. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A' :—

(1) The Old Age Pension and Rehabilitation Bill, 1993 by Shri Ram Naik.

(2) The Unorganised Artists Welfare Bill, 1993 by Shrimati Girija Devi.

(3) The Constitution (Amendment) Bill, 1993 (*Amendment of articles 94 and 179*) by Shri Anna Joshi.

(4) The Hindu Marriage (Amendment) Bill, 1993 (*Amendment of section 13*) by Dr. Ramesh Chand Tomar.

The Committee further recommend that the remaining four Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

### *Allocation of time to Resolutions*

5. The Committee recommend allocation of time to resolutions as follows:

(1) Resolution by Shri Bhagwan Shankar Rawat regarding simplification and rationalisation of tax structure. 2 hours

(2) Resolution by Shri Satyanarayan Jatiya regarding railway facilities in Madhya Pradesh. 2 hours

### *Recommendations*

6. The Committee recommend that—

(i) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and

(ii) the allocation of time to resolutions, as shown in paragraph 5 above, be agreed to by the House.

NEW DELHI;  
August 16, 1993  
Sravana 25, 1915 (Saka)

S. MALLIKARJUNIAH,  
Chairman,  
Committee on Private Members'  
Bills and Resolutions.

## APPENDIX

Sl. No.	Name of the Bill and the member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Special Marriage (Amendment) Bill, 1992 ( <i>Amendment of section 4</i> ) by Shri Syed Shahabuddin.	144 of 1992	B	2 hours
2.	The Constitution (Scheduled Castes) Order (Amendment) Bill, 1992 ( <i>Amendment of Paragraph 3</i> ) by Shri Syed Shahabuddin.	149 of 1992	B	2 hours
3.	The Old Age Pension and Rehabilitation Bill, 1993 by Shri Ram Naik.	63 of 1993	A	2 hours
4.	The State of Uttarakhand Bill, 1993 by Shri Indrajit Gupta.	67 of 1993	B	2 hours
5.	The Unorganised Artists Welfare Bill, 1993 by Shrimati Girija Devi.	68 of 1993	A	2 hours
6.	The Constitution (Amendment) Bill, 1993 ( <i>Amendment of articles 94 and 179</i> ) by Shri Anna Joshi.	64 of 1993	A	2 hours
7.	The High Court at Allahabad (Establishment of a Permanent Bench at Gheziabad) Bill, 1993 by Dr. Ramesh Chand Tomar.	62 of 1993 •	B	2 hours
8.	The Hindu Marriage (Amendment) Bill, 1993 ( <i>Amendment of section 13</i> ) by Dr. Ramesh Chand Tomar.	61 of 1993	A	2 hours •